

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH,
LUCKNOW.**

**C.C.P. No. 03 of 2011
In
Original Application No. 442 of 2010**

This the 03rd day of March, 2011

**Hon'ble Mr. Justice Alok Kumar Singh, Member-J
Hon'ble Mr. S.P. Singh, Member-A**

Mohan Singh, Aged about 57 years, S/o Late Sri Shatrughan Singh, R/o Village Kukahi, Post Kachhauna, District Hardoi at present working as Head Clerk in N.R. under SSE (Works) Sitapur City (Eng. Deptt)

..... Applicant

By Advocate : Sri Prashant Singh
Versus.

Sri K.P. S. Meena, Working as a Senior Divisional Personnel Officer, N.R., Moradabad Division, Moradabad.

..... Respondent.

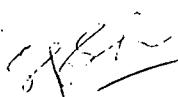
By Advocate : Sri S. Verma.

O R D E R

By Justice Alok K Singh, Member-J

Sri S. Verma, learned counsel for the respondents informs that full and final compliance of the order of this Tribunal has been made and the applicant has been sanctioned 180 days LAP from 16.4.2009 to 12.10.2009 and 101 days LHAP from 13.10.2009 to 21.1.2010. It is further said that the salary of the relevant period of leave, which has been sanctioned, has also been paid according to the instructions received by learned counsel for the respondents. Learned counsel for the applicant says that he has received telephonic message from the applicant that compliance of the order has been made.

2. In view of the above, CCP stands disposed of and notices^{A1} issued to the respondent is hereby discharged.


(S.P. Singh)
Member-A

Girish/-


(Justice Alok K Singh)
Member-J